

12.53 Hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) G.S.R. 185 published in Gazette of India dated the 3rd February, 1968, making certain amendment to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (ii) G.S.R. 186 published in Gazette of India dated the 3rd February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [*Placed in Library. See No. LT—295/68.*]
- (iii) G.S.R. 326 published in Gazette of India dated the 24th February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (iv) G.S.R. 327 published in Gazette of India dated the 24th February, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (v) G.S.R. 328 published in Gazette of India dated the 24th February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (vi) G.S.R. 329 published in Gazette of India dated the 24th February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955. [*Placed in Library. See. No. LT-387/68.*]

## PUBLIC ACCOUNTS COMMITTEE

## NINETEENTH REPORT

SHRI M. R. MASANI (Rajkot) : I beg to present the Nineteenth Report of

the Public Accounts Committee on Appropriation Accounts (Defence Services), 1965-66 and Audit Report (Defence Services), 1967.

12.54 Hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAGH SINGH) : Government Business in this House for the week commencing Monday the 11th March, 1968, will consist of :—

- (1) Further Discussion on the General Budget for 1968-69.
- (2) Submission to the vote of the House of Demands on Account (General) for 1968-69.
- (3) Discussion and voting on the Supplementary Demands for Grants for 1967-68.
- (4) Consideration and passing of :—
  - (i) The Delhi Municipal Corporation Bill, 1968.
  - (ii) The Jammu & Kashmir Representation of the People (Supplementary) Bill.

SHRI SONAVANE (Pandharpur) : Sir, yesterday, there was a resolution on the atrocities committed on the Scheduled Castes and Scheduled Tribes, and that discussion remained inconclusive. I would draw your attention to the items on the agenda for today according to the List of Business which says that whatever is not completed on the consideration of any Government business entered in the revised list of business for Thursday, 7th March, 1968 and not concluded on that day will be taken up. This business which was not concluded yesterday does not find a place in Dr. Ram Subhag Singh's list. I would humbly submit to you that according to your direction, on the next allotted day, this business should find a place.

MR. SPEAKER : Let the Business Advisory Committee look into it. Dr. Ram Subhag Singh also will be there.

SHRI R. D. BHANDARE (Bombay Central) : On a point of order, Sir. I am referring to Rule 376 (2) which says :

"A point of order may be raised in relation to the business before the House at the moment :

[SHRI R. D. BHANDARE].

Provided that the Speaker may permit a member to raise a point of order during the interval between the termination of one item of business and the commencement of another".

There is a proviso to rule 25 which says: "Provided that such order of business shall not be varied on the day that business is set down for disposal unless the Speaker is satisfied that there is sufficient ground for such variation."

My prayer is that you should be so satisfied as to take up the matter which was not completed yesterday. The sense of human values and democratic values becomes blunted whenever the question of Scheduled Castes and Tribes, who constitute one-fifth of the submerged humanity of this country comes before the House. We have already decided that after 6.30, the question of quorum should not be raised in the House. Yesterday when the motion about the atrocities committed on the Scheduled Castes and Tribes was being discussed here, there were nearly 22 or 23 members present, but still the question of quorum was raised. Immediately, without counting, whether in fact there was quorum or not, the Deputy-Speaker allowed the bell to be rung. According to our understanding arrived at in the Business Advisory Committee, after the question of quorum is raised, if it is withdrawn, the House should be allowed to continue. In spite of this, the debate was closed and the house was adjourned. I pray that you should be so pleased to take up the matter immediately after the House re-assembles.

श्री मधु लिमये (मुनेर) : कोरम के बारे में मेरा विधेयक पास कर दिया जाये, तो सारा सेशन खत्म हो जाएगा।

MR. SPEAKER: I did say that the Business Advisory Committee may consider the question of discussing that motion further. But it depends on the pressure of other work. Today we are very much behind schedule. All the budgets—the budgets of Haryana, West Bengal and our own Central Government budget—are there.

श्री मधु लिमये : पंजाब, बिहार के बजट भी।

श्री रवि राय (पुरी) : पंजाब का बजट भी आ रहा है।

MR. SPEAKER: To the extent I know, these are the States. I do not know about Bihar or Punjab. If necessary, we will certainly allot some more time. Let the Business Advisory Committee look into it.

SHRI SONAVANE: Yesterday, it would have been concluded....

13 Hrs.

MR. SPEAKER: Order, order. I have already allowed you. Now I am on my legs. (*Interruptions*). It is not as though I am against anything. I suggest that we shall discuss it. Shri Sonavane can come again to the Business Advisory Committee and suggest what should be done. It is not as though only members or leaders of the parties are only sitting. Other members can also suggest what should be done. The decision that quorum should not be raised was taken in the Minister's room and not in the Business Advisory Committee. How can that agreement function unless there is co-operation from all the sides. According to rules any hon. Member can raise it. Having agreed not to raise it if somebody raises it what can be done. Let us not get into that controversy now. We shall fix up some time for that. Harijans form a very important section of our society in India. We cannot ignore them.

श्री अटल बिहारी वाजपेयी (वाजपेयी) : अध्यक्ष महोदय, मुझे अफसोस है कि कल मेरे दल के एक सदस्य ने कोरम का मवान खड़ा किया जिसके कारण जो विवाद हो रहा था उसे बन्द करना पड़ा। वह सदस्य यहाँ नहीं है। मैं उनसे जवाब तलब करूँगा। ऐसे मामले और भी हुए हैं कि कोरम के कारण महत्वपूर्ण प्रश्नों पर विचार समाप्त करना पड़ा है। दूसरी बात यह है कि कोरम के संबंध में संविधान में संशोधन करने का जो विचार है उसे जल्दी कार्यान्वित किया जाय तो फिर किसी एक सदस्य के धरोसे सारे सदन की कार्यवाही स्थगित करने का अधिकार न रहे।